

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India

.... Applicant/petitioner

Vs.

Harvest Hotels and Services Apartments Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Ms. Neha Malik, Mr. Sahil Malik, Advs.

For the Respondent(s):-

Mr. Anjani Kumar Singh, Mr. Saroj Kr. Singh,
Advs.

ORDER

Notice of the petition.

Mr. Anjani Kumar Singh, accepts notice on behalf of the respondent. He seeks and is granted ten days' time to file his vakalatnama and board resolution of corporate debtor.

Reply and other documents be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 05.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)